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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.101/96

dt.14-8-98

Between

B. Raja Sekhar

: Applicant

and

1. Chief General Manager  
Telecommunications  
AP , Hyderabad

2. Union of India rep. by  
Director General Department of  
Telecommunications, New Delhi

3. Secretary to the  
Min. of Telecommunications  
New Delhi

: Respondents

Counsel for the applicant

K. Venkateswara Rao  
Advocate

Counsel for the respondents

V. Bhimanna  
CGSC

Coram

Hon. Mr. R. Rangarajan, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl.)





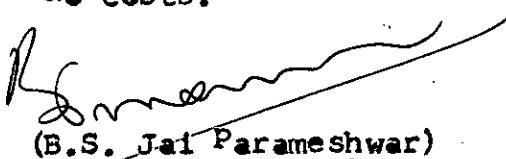
## Order

Oral order (per Hon. R. Rangarajan, Member(Admn.)

Heard Sri K. Venkateswara Rao for the applicant and Sri V. Bhimanna for the respondents.

1. The applicant in this OA requests for stepping up of pay on par with his juniors as his juniors were getting higher pay on regular promotion due to their intermittent working on adhoc basis on higher basic.
2. This OA is filed for a declaration that the applicant is entitled to have his pay stepped up under FR 27 on par with his <sup>junior</sup> Ratan Chandra Chakraborty to the stage of Rs.2825/- as on 1-8-1994 in the scale of Rs.2375-3500 of Accounts Officers with all consequential benefits. In a similar case an appeal was filed by the respondent authorities, in that case and the Apex Court has disposed of that appeal, in Civil Appeal No.8658 of 98 ( Union of India And another Vs. Swaminathan 1997 Lab.IC.3484). It was held therein that short term ~~officiation~~ of Juniors due to exigencies of administrative difficulties will not give right to the seniority for stepping up of pay on his regular promotion. Hence, the learned counsel for the respondents submits that the case is similar. Hence, probably he may not be entitled.
3. In view of the above submission the OA is dismissed.

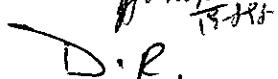
No costs.

  
(B.S. Jai Parameshwar)  
Member (Judg.)

14.8.98

Dated : August 14, 98  
Dictated in Open Court

  
(R. Rangarajan)  
Member (Admn.)

  
D.R.

OA. 101/96

Copy to :-

1. The Chief General Manager, Telecommunications, A.P., Hyderabad.
2. The Director General Department of Telecommunications, New Delhi.
3. The Secretary to the Min. of Telecommunications, New Delhi.
4. One copy to Mr. K. Venkateswara Rao, Advocate, CAT., Hyd.
5. One copy to Mr. V. Shimanna, Addl. CGSC., CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

srr

23/8/98 7  
II COURT

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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :  
M(J)

DATED: 14/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.HD.

C.A.NO: 101/96 in

ADMITTED AND INTERIM DIRECTIONS  
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

